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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 13th day of February, 2001

Original Application No.204 of 2000

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

Mohd. Anis son of Mohd. Hanif

Resident of Bedi Masjid, Pulia

H.No.9, House No.51, Jhansi.

(Sri SN Verma, Advocate)

. . . . . Applicant

Versus

1. Union of India through Secretary  
Ministry of Railway, New Delhi.
2. Divisional Railway Manager,  
Central Railway, Jhansi.

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. . . . . Respondents

O R D E R

By Hon'ble Mr. Justice RRK Trivedi, V.C.


The applicant served in the Railway as Khalasi Helper at Jhansi. He was further given promotion in 1990 u 1998 as Basic Carpenter and was asked to join at Agra. But the applicant refused to leave Jhansi. Now this OA has been filed for a direction to the respondents to promote the applicant for which he is entitled according to his seniority. It has also been stated that juniors to the applicant have already been promoted. The applicant has also relied upon the report submitted by the Assistant Engineer in his favour. It appears that before coming to this Tribunal, the applicant has submitted a representation before the D.R.M. (Personnel),

Corrected note  
order dt 13/3/2001

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Central Railway, Jhansi, which is still pending and has not been decided. Considering the facts and circumstances and the fact that sufficient time has already lapsed since the petitioner had refused to go on promotion, ~~In the circumstances~~ we dispose of the OA with the direction to the respondent no.2 to consider the representation of the applicant and decide the same by a reasoned order within a period of three months. The representation shall be filed within two weeks alongwith a copy of this order, which will be decided by the respondent no.2 within three months from the date of receipt of the copy of this order. There shall be no order as to costs.

  
Member (A)

  
Vice Chairman

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